

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 06 of 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion – Suo Motu

Based on The News item in the Hindu Newspaper Edition Dated: 21.02.2020,

“Vilinjambakkam Lake Shrunk due to Encroachment” ...Applicant(s)

Versus

The Principal Secretary,

Govt. of Tamil Nadu and Others

...Respondent(s)

REPORT FILED BY THE 5TH RESPONDENT –
THE DISTRICT COLLECTOR, TIRUVALLUR
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Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal,

Southern Zone

Date: 16.06.2025

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Based on The News Item In the Hindu
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"Vilinjambakkam Lake shrunk due to
Encroachment.

...Applicant(s)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu 600009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu - 600009.
3. The Additional Chief Secretary to Govt. of Tamil Nadu,
Revenue and Disaster Management Department,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu - 600009.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu 600032.
5. The District Collector,
Thiruvallur District,
First Floor, Collectorate,
Thiruvallur 602001.
6. The Corporation Commissioner,
Avadi Municipal Corporation Office,
391, New Military Rd. ThirumalaiRajapuram,
NHB Mig V Block, Avadi, Tamil Nadu - 600071. ...Respondents.

STATUS REPORT FILED BY THE DISTRICT COLLECTOR
TIRUVALLUR

I, M.Prathap, I.A.S, S/o. Thiru.Murugavanam, aged about 30 years, residing at District Collector's Camp Office at Master Plan Complex in Tiruvallur Town, Taluk and District and presently holding the post of the District Collector, Tiruvallur do hereby solemnly affirm and sincerely state as follows:

1. I am the 5th Respondent herein and as such I am well acquainted with the facts and circumstances of the case from the records available with this office.

2. The Hon'ble National Green Tribunal in its orders dated 06.08.2024 had directed as follows.

"1. The District Collector – Tiruvallur, earlier in his report, had stated that a list of 350 encroachers was enumerated and Form-I and Form-II particulars under provisions of the Tamil Nadu Protection of Tanks and Eviction of Encroachment Act, 2007 have been communicated to the Water Resources Department (WRD). Thereafter, Form - III notices were issued by the WRD officials to all the 350 encroachers on 12.01.2024.

2. Let the report be filed as to what happened after the Form – III notices were issued, whether the encroachers have been removed from the water body and the action taken so far."

3. At the request of the learned counsel appearing for the State of Tamil Nadu, post the matter on 14.08.2024."

3. It is submitted that the National Green Tribunal in its orders dated 07.03.2025 had further observed and ordered as follows:-

"1. The learned counsel appearing for the State of Tamil Nadu has referred to the status report dated 06.03.2025 filed on behalf of the District Collector – Tiruvallur District and has submitted that 234

encroachments were identified in Vilinjiyambakkam Lake. Out of which, 30 were commercial establishments that have been evicted and out of the residential setups, 3 have been evicted. He submits that the eviction process is in progress and has sought time to place on record the further progress in the eviction process.

2. Let the further progress report be filed before the date of next hearing.”

4. It is submitted that Tiruvallur District Administration is taking consistent serious efforts to evict all types of encroachments from Vilinjiyambakkam lake including other lakes in the light of legal procedures framed for eviction of encroachments under the Tamil Nadu Protection of Tanks and Eviction of Encroachment Act, 2007.

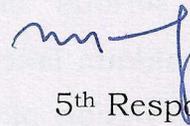
5. It is submitted that in order to evict the remaining encroachments such as commercial structures and houses, the eviction works has been started and the following number of encroachments have been evicted so far.

S.No	Survey No.	classification	Type of encroachments	Number of encroachments	Evicted Extent (Hectares)
01.	92/5b, 92/4	Eri Ulvai (Lake Inlet)	Commercial Structures	30	0.13.00
02.	80	Eri (Lake)	Commercial Structures	01	0.02.00
03.	80	Eri (Lake)	Houses (Roof, Cement, Tin)	06	0.07.40
04.	103	Eri Ulvai (Lake Inlet)	Houses (Cement, Tiled)	03	0.02.20
Total				40	0.24.60

6. It is submitted that in respect to resettlement and rehabilitation of other 194 encroachers, the eviction process of other residential encroachments is getting delayed. The encroachers will be resettled either in

alternate lands or Tamil Nadu Urban Habitat Development Board multi storeyed Building.

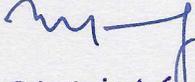
Therefore, I pray that the Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to accept my Status report and may be pleased to grant further time to complete the eviction work and pass orders as this Hon'ble National Green Tribunal may deem fit and proper in the circumstances of the case and thus render justice.



5th Respondent
District Collector
Tiruvallur

VERIFICATION

I, M.Prathap, I.A.S., S/o. Thiru.Mururgavanm, aged about 30 years, working at District Collector, Tiruvallur, do verify that the submissions in Paragraphs 1 to 6 are true and correct to the best of my knowledge as per records and I verify the same at Chennai on this 16th day of June, 2025.


District Collector
Tiruvallur District.

VERIFICATION

I, [Name], do hereby certify that the above is a true and correct copy of the original as shown to me by [Name] on this [Date] day of [Month] 19[Year].

[Signature]
District Collector
Tiruvallur District

BEFORE EVICTION



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